SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations,2017)

FOR THE ATTENTION OF THE STAKEHOLDERSOF DECCAN GRANITES LIMITED

Sl. No.	Particulars	Details
1.	Name of Corporate Person	**DECCAN GRANITES LIMITED**
2.	Date of incorporation of Corporate Person	**21/02/1984**
3.	Authority under which Corporate Person is incorporated/ registered	**Registrar Of Companies, Hyderabad, Ministry of Corporate Affairs**
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	**U14102TG1984PLC004495**
5.	Address of the registered office and Principal office (if any) of Corporate Person	**1-2-38/6, Plot No. 11, Lake View Colony, Near BhavyasAnandam, Nizampet Road, Kukatpally, Hyderabad, Telangana, India, 500085**
6.	Liquidation Commencement Date of Corporate Person	**30.09.2025**
7.	Name: Address: Email address: Telephone number: Registration number of the Liquidator	**Sirisha Chintapalli** **Flat No: 306, Block No.5A, Divya Shakthi Apartments, Ameerpet, Opp Lal Bungalow, Hyderabad, Telangana, 500016** **acs.sirisha@gmail.com;deccangranitesvlp@gmail.com.** **+91-7702228050** **IBBI/IPA-002/IP-N00923/2019-2020/13013.**
8.	Last date for submission of claims	**Within 30 days from the liquidation commencement i.e., 30.10.2025 (30th October, 2025).** **Claims may be forwarded to claims.deccangranites@gmail.com**

Notice is hereby given that the **DECCAN GRANITES LIMITED**has commenced voluntary liquidation on **30.09.2025**.

The stakeholders of **DECCAN GRANITES LIMITEDD** are hereby called upon to submit a proof of their claims, on or before **30.10.2025**, to the liquidator at the address mentioned against item 7 and email address provided at item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Stakeholders are requested to visit https://ibbi.gov.in/en/home/downloads, select the claim form under Serial No.4 in 1st Column matching their category , and use it to submit proof of claim (Example: For Operational creditors - Form-B, Financial creditors - Form-C, Employees - Form-D, Others Form-F).

Submission of false or misleading proofs of claim shall attract penalties.

SIRISHA CHINTAPALLI Regd. No: IBBI/IPA-002/ IP-N00923/ 2019-20/ 13013 INSOLVENCY PROFESSIONAL

Sirisha

Date: 03.10.2025
Place: Hyderabad

Sirisha Chintapalli
Liquidator for Deccan Granites Limited
Insolvency Professional
IBBI Regd No: IBBI/IPA-002/IP-N00923/2019-2020/13013

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DECCAN GRANITES LIMITED

1.	Name of Corporate Person	**DECCAN GRANITES LIMITED**
2.	Date of incorporation of Corporate Person	**21/02/1984**
3.	Authority under which Corporate Person is incorporated/ registered	**Registrar Of Companies, Hyderabad, Ministry of Corporate Affairs**
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	**U14102TG1984PLC004495**
5.	Address of the registered office and Principal office (if any) of Corporate Person	**1-2-38/6, Plot No. 11, Lake View Colony, Near Bhavyas Anandam, Nizampet Road, Kukatpally, Hyderabad, Telangana, India, 500085**
6.	Liquidation Commencement Date of Corporate Person	**30.09.2025**
7.	Name: Address: Email address: Telephone number: Registration number of the Liquidator	**Sirisha Chintapalli** **Flat No: 306, Block No.5A, Divya Shakthi Apartments, Ameerpet, Opp Lal Bungalow, Hyderabad, Telangana, 500016** **acs.sirisha@gmail.com; deccangranitesvlp@gmail.com.** **+91-7702228050** **IBBI/IPA-002/IP-N00923/2019-2020/13013.**
8.	Last date for submission of claims	**Within 30 days from the liquidation commencement i.e., 30.10.2025 (30th October, 2025). Claims may be forwarded to claims.deccangranites@gmail.com**

Notice is hereby given that the **DECCAN GRANITES LIMITED** has commenced voluntary liquidation on **30.09.2025**.

The stakeholders of **DECCAN GRANITES LIMITEDD** are hereby called upon to submit a proof of their claims, on or before **30.10.2025**, to the liquidator at the address mentioned against item 7 and email address provided at item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Stakeholders are requested to visit https://ibbi.gov.in/en/home/downloads, select the claim form under Serial No.4 in 1st Column matching their category , and use it to submit proof of claim (Example: For Operational creditors - Form-B, Financial creditors - Form-C, Employees - Form-D, Others Form-F).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sirisha Chintapalli
Liquidator for Deccan Granites Limited
Insolvency Professional
IBBI Regd No: IBBI/IPA-002/IP-N00923/2019-2020/13013

Date : 03-10-2025
Place : Hyderabad

PUBLIC NOTICE

Notice is hereby given to the public at large that our clients have agreed to purchase and acquire from (1) Chinthalapalli Vijetha, (2) Chinthalapalli Gaurav Mohan and (3) Chinthalapalli Abhinav Mohan (Owners) their right, title and interest in Commercial unit admeasuring 3308 sq. ft out of 7100 sq. ft. (including common area) plinth area in northern side of the third floor abutting Raj Bhavan Road, alongwith all that piece and parcel of land comprising of an area admeasuring 99.24 sq.yds. or 89.26 sq.mtrs. out of the total area of about 1667.80 sq.yds. or 1394.28 sq.mtrs. alongwith 2 car parking spaces no.12 and 13 in the cellar admeasuring 150 sq.ft. each (including share in common areas such as lobbies, staircase, lift, generator room, electrical room, maintenance office, watchmen room in the premises bearing No.6-3-1085, 6-3-1085/1, 6-3-1086, 6-3-1085/P, Rajbhavan Road, Somajijuda, Hyderabad (hereinafter collectively referred to as the "**said Premises**").

All persons/entities including individuals, Hindu undivided families, companies, bank(s), financial institution(s), non-banking finance companies, housing finance companies, firms, association of persons or a body of individuals whether incorporated or not, lenders and/or creditors, having any objection, claim, demand, right, title, benefit and/or interest in respect of the said Premises or any part thereof by way of sale, transfer, exchange, partition, lien, lease, tenancy, sub-tenancy, release, relinquishment, mortgage (equitable or otherwise), charge, gift, covenant, trust, inheritance, occupation, possession, allotment, family arrangement/ settlement/understanding, maintenance, encumbrance, attachment, lis-pendens, agreement, partnership, caretaker basis, litigation, arbitration, award, injunction or any attachment before or in execution of, any decree or order passed by any Court of Law, Tribunal or Statutory Authority, demand or commitment or otherwise howsoever or any other agreement, document etc., are hereby required to notify the same in writing along with supporting documentary evidence to the undersigned at their office at Swagatam, 4th Floor, Plot No.141, S.V. Road, Opp. Khar Police Station, Khar (West), Mumbai-400 052, within 14 days from the date of publication of this notice, failing which the claims and/or objections, if any, shall be considered as waived and/or abandoned and our clients shall complete the sale transaction without reference to such claims and/or objections.

Dated this 3rd day of October, 2025.

For **Divya Shah Associates**,
Partner

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate office address:- Chola Crest,Super B, C54 & C55,4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited , under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name and Address of the Borrowers & Loan A/c no.	Date of Demand Notice	O/S AMT	Description Of The Property Possessed	Date Of Possession
1.	**Loan Account Nos. LAP4NKN000129469** **Mr/Mrs. Howdekari Naveen Ji,** **Mr/Mrs. Houdkari Lavanya** **Both are R/o. at :** H NO 1-86, Santha Bazar, Nagar kurnool nagar kurnool, Near By Eedhamma Temple, Mahabub Nagar, Telangana - 509209 **Also at :** H NO 1-96/2, Subash Nagar, ,Nagar kurnool Town, Nagarkurnool Municipality, Nagar kurnool District, Telangana, 509209	13-06-2025	**Rs.21,35,089/-** (Rupees Twenty One Lakhs Thirty Five Thousand Eighty Nine Only) as on **11-06-2025** and interest thereon	Residential House bearing No.1-96/2, extent 182.15 Sq.yrds., RCC roof Plinth Area 499.43 Sdq.fts., in Sy.No. 225,226,situated within the limits of Nagarkurnool, is bounded by: East: Road, West: 8.6ft. sheri, North: Open Place of H.Anand Jee, South: House of others and H.Govind Jee and open place	Possession Date: 29-09-2025

Date: 29-09-2025
Place: Nagar kurnool

Authorized Officer
Cholamandalam Investment And Finance Company Limited

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate office address:- Chola Crest,Super B, C54 & C55,4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032

POSSESSION NOTICE [(APPENDIX IV) [Under Rule 8(1)]

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited , under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name and Address of the Borrowers & Loan A/c no.	Date of Demand Notice	O/S AMT	Description Of The Property Possessed	Date Of Possession
1.	**Loan Account Nos. HL24EIL000128068** **Mr/Mrs.Arelli Narasingam,** **Mr/mrs. Arelli Shailaja,** **Both are R/o at :** H NO.13-17-80, Plot No.401, Road No.4sri Nagar Colony, Gaddi annaram, Near Croma Electronics, K.V.Rangareddy, Telangana - 500060. **Also R/O at :** H.no.13-15-57 Old H.no.15-57,Plot no.24part , Kondarama nagar colony, NA, Gaddiannaram village, Saroornagar mandal, RR district, Telangana, 500060	16-07-2025	**Rs.41,745,32/-** (Rupees Forty One Lakhs Seventy Four Thousand Five Hundred Thirty Two Only)as on **10-07-2025** and interest thereon	All that the House No.13-15-57 (PTI No.1039905353), Old H.No.15-57, on Plot No.24 Part, in Survey No.177 178 and 186, consisting Ground Floor Plinth area 757 Sq.ft., and First Floor Plinth area 757 Sq.feet, total plinth area 1514 Sq.ft., admeasuring 180 Sq.yrds., or 150.49 Sq.Mtrs., Situated at Kodandarama Nagar Colony, Gaddiannaram Village, Saroornagar Revenue Mandal, Ranga Reddy District, under L.B.Nagar Municipal Circle of GHMC and bounded by: North: H.no.13-15-56 & Owners House, South: H.NO.13-15-59, East: Neighbours House On Plot N0.20, West:25'wide Road.	Possession Date: 30-09-2025

Date: 30-09-2025
Place: Ranga Reddy

Authorized Officer
Cholamandalam Investment And Finance Company Limited

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

RAKSAN

(Please scan this QR Code to view the Draft Red Herring Prospectus)

RAKSAN TRANFORMERS LIMITED

(Formerly known as Raksan Transformers Private Limited)

Our Company was originally incorporated as a Private Limited Company under the provisions of the Companies Act, 1956, in the name and style of "Raksan Transformers Private Limited", pursuant to a Certificate of Incorporation dated July 21, 1995, issued by the Registrar of Companies, Punjab, Himachal Pradesh & Chandigarh, bearing CIN: U31103PB1995PTC016812. Subsequently, pursuant to a Special Resolution passed at the Extra-Ordinary General Meeting held on January 30, 2008, our Company shifted its registered office from the State of Punjab to the National Capital Territory of Delhi, with effect from October 15, 2008, and consequently, the CIN of our Company was changed to U31103DL1995PTC184910. Further, pursuant to a Special Resolution passed by the Shareholders at the Extra-Ordinary General Meeting held on March 26, 2025, our Company was converted into a Public Limited Company and the name of our Company was changed from "Raksan Transformers Private Limited" to "Raksan Transformers Limited". A fresh Certificate of Incorporation dated May 14, 2025 was issued by the Registrar of Companies, Central Processing Centre, Manesar, bearing CIN: U31103DL1995PLC184910For further details please refer to chapter titled ***"History and Corporate Structure"*** beginning on page 145 of the Draft Red Herring Prospectus.

Registered Office: Shop No. 16, Local Shopping Centre-3, Sector-8, Rohini, North Delhi, New Delhi, Delhi, India, 110085;
Corporate Office: Plot No 1675-76-77, HSIIDC Industrial Estate, Rai, P.S. Rai, Sonipat, Sonipat, Haryana, India, 131029; **Tel No:** +91 8199946599; **E-mail:** cs@raksantransformers.com;
Website: www.raksantransformers.com; **Contact Person:** Mukesh Sharma, Company Secretary & Compliance Officer; **CIN:** U31103DL1995PLC184910

OUR PROMOTERS: SANJEEV KANDA, DIEVAM SINGH KANDA AND RENU KANDA

"THE OFFER IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF BSE LIMITED ("BSE SME")."

THE OFFER

INITIAL PUBLIC OFFER OF UPTO 55,12,800 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH (THE "EQUITY SHARES") OF RAKSAN TRANSFORMERS LIMITED ("OUR COMPANY" OR "THE ISSUER") AT AN OFFER PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) FOR CASH, AGGREGATING UP TO ₹[●] LAKHS ("PUBLIC OFFER") COMPRISING OF A FRESH ISSUE OF 44,12,800 EQUITY SHARES AGGREGATING TO ₹ [●] LAKHS (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF 11,00,000 EQUITY SHARES BY THE PROMOTER SELLING SHAREHOLDERS ("OFFER FOR SALE") AGGREGATING TO ₹ [●] LAKHS COMPRISING; 11,00,000 EQUITY SHARES AGGREGATING UP TO ₹[●] LAKHS BY SANJEEV KANDA (REFFERD AS "PROMOTER SELLING SHAREHOLDER") OUT OF WHICH [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH, AT AN OFFER PRICE OF ₹[●] PER EQUITY SHARE FOR CASH, AGGREGATING ₹[●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC OFFER LESS MARKET MAKER RESERVATION PORTION I.E. OFFER OF [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH, AT AN OFFER PRICE OF ₹[●] PER EQUITY SHARE FOR CASH, AGGREGATING UPTO ₹[●] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET OFFER". THE PUBLIC OFFER AND NET OFFER WILL CONSTITUTE 26.39% AND [●] % RESPECTIVELY OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED IN [●] EDITION OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND [●] EDITION OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER AND DELHI EDITION OF [●], REGIONAL NEWSPAPER (HINDI BEING THE REGIONAL LANGUAGE OF DELHI WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE SME PLATFORM OF BSE LIMITED ("BSE SME") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE.

In case of any revision in the Price Band, the Bid/ Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company, for reasons to be recorded in writing extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (1/3rd of the portion available to NIBs shall be reserved for applicants with an application size of more than 2 lots and upto such lots equivalent to not more than ₹ 10.00 Lakhs and 2/3rd of the portion available to NIBs shall be reserved for applicants with an application size of more than ₹ 10.00 Lakhs and the unsubscribed portion in either of the sub-categories, could be allocated to applicants in the other sub-category of NIBs) and not less than 35% of the Net Offer shall be available for allocation to Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of Individual Investors using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see ***"Offer Procedure"*** beginning on page 268 of the Draft Red Herring Prospectus.

This public announcement is made in compliance with the provisions of Regulation 247(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, an initial public offering of its Equity Shares of face value ₹10 each pursuant to the Offer and the Draft Red Herring Prospectus dated September 30, , 2025 and has been filed with BSE SME on September 30, 2025. The Draft Red Herring Prospectus filed with BSE SME shall be made public, for comments, if any, for a period of at least 21 days from the date of filing, by hosting it on the website of BSE SME at https://www.bsesme.com/PublicIssues/SMEIPODRHP.aspx, on the website of the BRLM at www.hemsecurities.com and also on the website of the Company www.raksantransformers.com. Our Company invites public to give comments on the Draft Red Herring Prospectus filed with BSE SME with respect to disclosures made in the Draft Red Herring Prospectus. The public is requested to send a copy of the comments to the Company Secretary & Compliance Officer of our Company, and/or to the BRLM at their respective addresses mentioned below. All comments must be received by our Company and/or the Company Secretary & Compliance Officer of our Company, and/or to the BRLM in relation to the offer on or before 5.00 p.m. on the 21st day from the aforementioned date of filing of the Draft Red Herring Prospectus with BSE SME.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Offer. For taking an investment decision, investors must rely on their own examination of the Company and the offer, including the risks involved. The Equity Shares offered have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Draft Red Herring Prospectus. Specific attention of the investors is invited to ***"Risk Factors"*** on page 29 of the Draft Red Herring Prospectus.

Any decision to invest in the equity shares described in the Draft Red Herring Prospectus may only be taken after a Red Herring Prospectus has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The equity shares, when offered through the Red Herring Prospectus, are proposed to be listed on SME Platform of BSE Limited (**"BSE SME"**). For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, see ***"Capital Structure"*** beginning on page 72 of the Draft Red Herring Prospectus. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in our Memorandum of Association, see ***"History and Corporate Structure"*** beginning on page 145 of this Draft Red Herring Prospectus.

The BRLM associated with the Issue has handled 69 Public Issues in the past three years, out of which 3 issue was closed below the Issue/ Offer Price on listing date:

Name of BRLM	Total Issue		Issue closed below IPO Price on listing date
	Mainboard	SME	
Hem Securities Limited	2	67	3 (SME)

BOOK RUNNING LEAD MANAGER TO THE OFFER	REGISTRAR TO THE ISSUE
Hem Securities	Bigshare Services Pvt. Ltd.
HEM SECURITIES LIMITED **Address:** 904, A Wing, Naman Midtown, Senapati Bapat Marg, Elphinstone Road, Lower Parel, Mumbai-400013, Maharashtra, India **Tel. No.:** +91- 22- 49060000; **Email:** ib@hemsecurities.com; **Investor Grievance Email:** redressal@hemsecurities.com **Website:** www.hemsecurities.com **Contact Person:** Sourabh Garg **SEBI Regn. No.:** INM000010981	**BIGSHARE SERVICES PRIVATE LIMITED** **Address:** S6-2, 6th Floor, Pinnacle Business Park, next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai – 400093, India. **Telephone:** +91 22 6263 8200; **Facsimile:** +91 22 6263 8299 **Email:** ipo@bigshareonline.com; **Investor Grievance Email:** investor@bigshareonline.com **Contact Person:** Babu Rapheal C.; **SEBI Registration No.:** INR000001385 **Website:** www.bigshareonline.com **CIN:** U99999MH1994PTC076534

COMPANY SECRETARY & COMPLIANCE OFFICER

Raksan Transformers Limited
(Formerly known as Raksan Transformers Private Limited)
Mukesh Sharma
Registered Office: Shop No. 16, Local Shopping Centre-3, Sector-8, Rohini, North Delhi, New Delhi, Delhi, India, 110085;
Corporate Office: Plot No 1675-76-77, HSIIDC Industrial Estate, Rai, P.S. Rai, Sonipat, Sonipat, Haryana, India, 131029
Tel No: +91 8199946599; **E-mail:** cs@raksantransformers.com; **Website:** www.raksantransformers.com

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For RAKSAN TRANSFORMERS LIMITED
(Formerly known as Raksan Transformers Private Limited)
On behalf of the Board of Directors
Sd/-
Mukesh Sharma
Company Secretary and Compliance Officer

Place: Delhi
Date: October 01, 2025

Disclaimer: Raksan Transformers Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus on September 30, 2025. The Draft Red Herring Prospectus is available on the website of BSE SME at https://www.bsesme.com/PublicIssues/SMEIPODRHP.aspx and is available on the websites of the BRLM at www.hemsecurities.com and also on the website of the Company www.raksantransformers.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled ***"Risk Factors"*** beginning on page 29 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus for making any investment decision

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the **"Securities Act"**) or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

పోరాట ఫలితమే

నైబర్ హుడ్ సిబ్బందికి వేతనాలు

ప్రభుత్వానికి కృతజ్ఞతలు : ఎన్‌పీఆర్‌డీ

నవతెలంగాణ బ్యూరో-హైదరాబాద్

రాష్ట్ర వ్యాప్తంగా ఇందిరా క్రాంతి పథకం ఆధ్వర్యంలో నడుస్తున్న నైబర్ హుడ్ సెంటర్లలో పని చేస్తున్న సిబ్బందికి వేతనాలు పెంచుతూ రాష్ట్ర ప్రభుత్వం ఉత్తర్వులు ఇవ్వడం పట్ల వికలాంగుల హక్కుల జాతీయ వేదిక(ఎన్‌పీఆర్‌డీ)కృతజ్ఞతలు తెలిపింది. వేతనాల పెంపు, హెచ్‌ఆర్ విధానం అమలు కోసం, రెగ్యులరైజ్ చేయాలని 2024 నుండి ఎన్‌పీఆర్‌డీ ఆధ్వర్యంలో దశల వారీగా ఆందోళన పోరాటాలు నిర్వహించినట్టు ఆ సంఘం రాష్ట్ర అధ్యక్ష, ప్రధాన కార్యదర్శులు కె వెంకట్, ఎం అడివయ్య, గౌరవాధ్యక్షులు వరమ్మ, కోశాధికారి ఆర్ వెంకటేశ్ శుక్రవారం ఒక ప్రకటనలో పేర్కొన్నారు. సెర్ప్ ఆధ్వర్యంలో నడుస్తున్న నైబర్‌హుడ్ సెంటర్లలో పని చేస్తున్న కార్యకర్తలు, ఎర్లీ ఇంటర్వెన్షన్ కమ్యూనిటీ రిసోర్స్ పర్సన్లు, ఆయా, రిహబిలిటేషన్ ప్రొఫెషనళ్ళు 225 మంది పని చేస్తున్నారని తెలిపారు. వీరు అతి తక్కువ వేతనాలతో గత 15 ఏండ్ల నుండి పని చేస్తున్నారని గుర్తు చేశారు. సెర్ప్‌లో పని చేస్తున్న అనేక మంది సిబ్బందిని గత ప్రభుత్వం రెగ్యులరైజ్ చేసి వేతనాలు పెంచిందని తెలిపారు. కానీ ఎన్‌హెచ్‌సీలలో పని చేస్తున్న సిబ్బందిని పట్టించుకోలేదని పేర్కొన్నారు. ఎన్‌పీఆర్‌డీ, ఎన్‌హెచ్‌సీ ఎంప్లాయిస్ యూనియన్ ఆధ్వర్యంలో మంత్రి సీతక్క, సెర్ప్ సీఈఓ, వికలాంగుల కార్పొరేషన్ చైర్మెన్ దృష్టికి తీసుకువెళ్లామని తెలిపారు. 2025 ఫిబ్రవరి 25న సెర్ప్ సీఈఓతో జరిగిన చర్చల సందర్భంగా కార్యకర్తలకు ప్రస్తుతం ఇస్తున్న రూ.5వేల నుండి 13,650 లకు, సీఆర్‌పీలకు రూ.5000 నుండి 13,650లకు, ఆయాలకు రూ.4000 నుండి రూ.7,800 లకు,రిహ్యాబిలిటేషన్ ప్రొఫెషనళ్లకు రూ.21,000 నుండి రూ.36,000 లకు పెంచుతామని హామీ ఇచ్చారు. హామీ అమలు చేయడానికి ప్రభుత్వం కాలయాపన చేస్తుంటే 2025 జూలై 23న సెర్ప్ కార్యాలయం ముందు ధర్నా నిర్వహించామని గుర్తు చేశారు. అనేక పోరాటాల ఫలితంగా రాష్ట్ర ప్రభుత్వం వేతనాలు పెంచుతు ఉత్తర్వులు ఇవ్వడంతో పాటు, పెంచిన వేతనాలు 2025 ఏప్రిల్ నుండి అమలు చేయాలని ప్రభుత్వం నిర్ణయించటం హర్షణీయమని తెలిపారు. ప్రతినెల మొదటి వారంలోనే వేతనాలు చెల్లించే విధంగా చర్యలు తీసుకోవాలనీ, పెండింగ్‌లో ఉన్న పెరిగిన వేతనాలను అక్టోబర్ నెలలో ఏరియర్స్‌తో కలిపి చెల్లించాలని డిమాండ్ చేశారు.

వాట్సాప్‌లో బుకింగ్.. ఆన్‌లైన్‌లో పేమెంట్స్

డ్రగ్స్ సరఫరా చేస్తున్న ఇద్దరు అరెస్టు

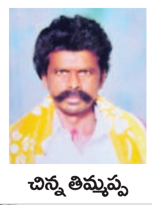
50గ్రాముల ఎండీఎంఏ స్వాధీనం : టాస్క్‌ఫోర్సు అదనపు డీసీపీ వైవీఎస్ సుధీంద్ర వెల్లడి

నవతెలంగాణ-సిటీబ్యూరో

పోలీసులకు చిక్కకుండా ప్రధాన డ్రగ్స్ డీలర్ చెప్పిన విధంగా వాట్సాప్‌లో డ్రగ్స్ బుకింగ్‌లు, ఆన్‌లైన్‌లో పేమెంట్స్‌ను తీసుకుని డ్రగ్స్ సరఫరా చేస్తున్న ఇద్దరు నిందితులను నార్కోటెక్ ఎన్‌ఫోర్సుమెంట్ (హెచ్‌ఎన్‌ఈడబ్ల్యూ) వింగ్ అరెస్టు చేసింది. నిందితుల నుంచి 50 గ్రాముల ఎండీఎంఏ, రూ.830 నగదుతోపాటు రెండు సెల్‌ఫోన్లను పోలీసులు స్వాధీనం చేసుకున్నారు. టాస్క్‌ఫోర్సు అదనపు డీసీపీ వైవీఎస్ సుధీంద్ర తెలిపిన వివరాల ప్రకారం.. బండ్లగూడకు చెందిన మొహమ్మద్ ఉస్మాన్ అలియాజ్ అబ్బు, కర్నాటకకు చెందిన రాహుల్ ఒక ముఠాగా ఏర్పాడ్డారు. 10వ తరగతి వరకు చదువుకున్న ఉస్మాన్ బేబీ స్టోర్‌లో చేరాడు. అయితే ఆ వ్యాపారంలో నష్టాలు రావడంతో యజమాని షోరూంను క్లోజ్ చేశాడు. దాంతో ఉస్మాన్‌కు ఆర్థిక ఇబ్బందులు తలెత్తగా సులువుగా డబ్బులు సంపాదించాలని నిర్ణయించుకున్నాడు. ఇన్‌స్టాగ్రామ్‌లో కేరళకు చెందిన డ్రగ్స్ సప్లయర్ అశ్విన్‌తో పరిచయం ఏర్పడింది. బెహరాన్‌లో ఉన్న అశ్విన్ ఆదేశాలతో ఉస్మాన్‌తో పాటు రాహుల్ కూడా డ్రగ్స్ సప్లయ్ చేస్తున్నాడు. బెహరాన్ నుంచే వాట్సాప్‌లో డ్రగ్స్ బుక్ చేస్తున్న అశ్విన్.. ఉస్మాన్, రాహుల్‌కు గ్రాముకు రూ.2వేలు తీసుకునేవాడు. అశ్విన్ పంపించిన ఎండీఎంఏ డ్రగ్స్‌ను రిసీవ్ చేసుకుంటున్న ఇద్దరు నిందితులు హైదరాబాద్‌లో రూ.8000 నుంచి రూ.10,000కు విక్రయిస్తూ, ఆన్‌లైన్‌లో పేమెంట్స్ తీసుకుంటున్నారు. పక్కా సమాచారం అందుకున్న నార్కోటెక్ ఎన్‌ఫోర్సుమెంట్ బృందం ఇద్దరు నిందితులను చాదర్‌ఘాట్ పోలీసులతో కలిసి అరెస్టు చేశారు. పరారీలో ఉన్న అశ్విన్ కోసం గాలిస్తున్నారు. ఈ కార్యక్రమంలో హెచ్‌ఎన్‌ఈడబ్ల్యూ ఇన్‌స్పెక్టర్ డ్యానియేల్, ఎస్ఐ సి.వెంకట రాములుతోపాటు చాదర్‌ఘాట్ ఎస్‌హెచ్‌వో బ్రాహ్మమురారీ కాశిని, ఎస్ఐ క్రిష్ణ పాల్గొన్నారు.

దేవరగట్టు బన్నీ ఉత్సవంలో ఇద్దరు మృతి

మరో 78 మందికి గాయాలు



చిన్న తిమ్మప్ప

చిన్న ఆంజనేయులు

దేవరగట్టు :.కర్నూలు జిల్లాలోని దేవరగట్టు మాళ మల్లేశ్వరస్వామి బన్నియాత్ర మరోసారి రక్తమోడింది. పోలీసులు ఎన్ని జాగ్రత్తలు తీసుకున్నా..ముందస్తు చర్యలు చేపట్టినా ఈ ఏడాది కూడా హింస చెలరేగింది. రెండు వర్గాలు కర్రలతో తలపడటంతో ఇద్దరు భక్తులు మృతి చెందారు. 78 మందికి గాయాలయ్యాయి. వారిలో 8మంది పరిస్థితి విషమంగా ఉంది. కర్రల సమరంలో గాయపడ్డ వారిని ఆలూరు, ఆదోని ప్రభుత్వ ఆస్పత్రులకు తరలించి చికిత్స అందిస్తున్నారు.

దేవరగట్టులో గురువారం అర్ధరాత్రి.. స్వామి, అమ్మవారి కల్యాణోత్సవం తర్వాత ఊరేగింపు జరిగింది. అనంతరం దేవతా మూర్తులను దక్కించుకునేందుకు నెరణికి, నెరణికితండా, కొత్తపేట గ్రామాల ప్రజలు ఒకవైపు.. అరికెర, అరికెరతండా, సుళువాయి, ఎల్లార్తి, కురుకుంద, బిలేహాల్, విరుపాపురం గ్రామాల ప్రజలు మరోవైపు కర్రలతో తలపడ్డారు. దీంతో హింస చెలరేగింది. చాలా మంది గ్రామస్తులు గాయాలపాలైనా కూడా పసుపు పూసుకుని ఎలాంటి చికిత్స తీసుకోకుండానే స్వగ్రామానికి వెళ్లిపోయారు.

దేవరగట్టులో సుమారు 800 అడుగుల ఎత్తైన కొండపై వెలసిన మాల మల్లేశ్వరస్వామి దసరా బన్ని ఉత్సవానికి ఎంతో ప్రాముఖ్యత ఉంది. చెడుపై మంచి సాధించిన విజయానికి గుర్తుగా ఏటా విజయదశమి రోజు జైత్రయాత్రగా జరుపుకోవడం ఆనవాయితీగా వస్తోంది. ఈ క్రమంలో జరిగే కర్రల సమరంలో పలువురు భక్తులు మృతి చెందడం.. పెద్దసంఖ్యలో గాయపడటం పరిపాటిగా మారింది. ఈ సమరాన్ని చూసేందుకు చుట్టుపక్కల జిల్లాల నుంచి పెద్ద సంఖ్యలో జనం తరలివచ్చారు. మరోవైపు ఈ ఉత్సవాన్ని చిత్రీకరించేందుకు విదేశీ మీడియా ప్రతినిధులు కూడా వచ్చారు.

బీసీల రిజర్వేషన్లపై డబుల్ డ్రామాలు

స్థానిక సంస్థల ఎన్నికల్లో కలిసొచ్చే వారితో సర్దుబాటు : సీపీఐ రాష్ట్ర కార్యదర్శి కూనంనేని

నవతెలంగాణ బ్యూరో-హైదరాబాద్

బీసీల రిజర్వేషన్ల విషయంలో కొందరు డబుల్ డ్రామాలాడుతున్నారని సీపీఐ రాష్ట్ర కార్యదర్శి కూనంనేని సాంబశివరావు విమర్శించారు. శుక్రవారం హైదరాబాద్‌లోని ఆ పార్టీ రాష్ట్ర కార్యాలయం మఖ్దూంభవన్‌లో మీడియా సమావేశంలో సీపీఐ జాతీయ కార్యదర్శి పల్లా వెంకటరెడ్డి, జాతీయ సీనియర్ నాయకులు సయ్యద్ అజీజ్ పాషా, రాష్ట్ర సహాయ కార్యదర్శి ఈ.టి నర్సింహ, రాష్ట్ర కార్యదర్శి వర్గ సభ్యులు వి.ఎస్.బోస్‌తో కలిసి కూనంనేని మాట్లాడారు. స్థానిక సంస్థల ఎన్నికల్లో సీట్ల సర్దుబాటు విషయంలో కాంగ్రెస్, సీపీఐ(ఎం), వామపక్ష పార్టీలతో కలిసి ముందుకెళ్తామని చెప్పారు. బీసీ రిజర్వేషన్ల విషయంలో ఈ నెల 8న వెలువడనున్న కోర్టు తీర్పు ఆధారంగా, ఆ కేసులో సీపీఐ కూడా ఇప్లిండ్ అయ్యేందుకు నిర్ణయం తీసుకుంటామని తెలిపారు. బీసీ రిజర్వేషన్ల బిల్లులు చెల్లుబాటు అవుతాయా? లేదా? అనే చర్చలు జరుగుతున్నాయనీ, ఇటీవల శాసనసభలో ఆ బిల్లులకు అన్ని రాజకీయ పార్టీలు ఆమోదం తెలిపాయని గుర్తుచేశారు. ఈడబ్ల్యూఎస్ పది శాతం రిజర్వేషన్లను పెంచడంతో రిజర్వేషన్లపైన ఉన్న 50 శాతం పరిమితి ఎప్పుడో దాటిందని తెలిపారు. రాష్ట్రంలో బలమైన జెడ్పీటీసీ, ఎంపీపీ, సర్పంచ్ స్థానాలను గుర్తించి పోటీ చేసేందుకు సిద్ధమవ్వాలని తమ పార్టీ శ్రేణులకు పిలుపునిచ్చినట్టు చెప్పారు. కేంద్ర ప్రభుత్వం ఇచ్చిన హామీలను అమలు చేయాలని అడిగిన సామాజిక కార్యకర్త వాంగ్‌చుక్‌ను అరెస్ట్ చేయడమేంటని ప్రశ్నించారు. మోడీ ప్రభుత్వం నిరంకుశ పాలన సాగిస్తున్నదని విమర్శించారు. దేశ ప్రజలను అవమానించే విధంగా వ్యవహరిస్తున్న అమెరికా అధ్యక్షుడు ట్రంప్ పట్ల ప్రధాని మోడీ పల్లెత్తు మాట కూడా అనడం లేదని విమర్శించారు.

హమాస్‌కు ఆదివారం డెడ్‌లైన్

యుద్ధం ముగించకపోతే అంతుచూస్తా: ట్రంప్ హెచ్చరిక

వాషింగ్టన్ డీసీ : ఇజ్రాయిల్-హమాస్ యుద్ధానికి ముగింపు పలికే అంశంపై అమెరికా అధ్యక్షుడు డోనాల్డ్ ట్రంప్ హమాస్‌కు డెడ్‌లైన్ విధించారు. ఆదివారం సాయంత్రం 6 గంటల్లోగా (అమెరికా కాలమానం ప్రకారం) గాజా ప్రణాళికపై ఒప్పందం కుదుర్చుకోవాలన్నారు. లేదంటే తీవ్ర పరిణామాలు ఎదుర్కోవాల్సి ఉంటుందని హెచ్చరించారు. యుద్ధాన్ని ముగించాలన్న తన ప్రణాళికను అంగీకరిస్తూ సంతకం చేయకపోతే హమాస్ అంతుచూస్తానని సామాజిక మాధ్యమాల వేదికగా హెచ్చరికలు జారీచేశారు. అమెరికా అధ్యక్షుడు డోనాల్డ్ ట్రంప్ ఇటీవల ఇజ్రాయిల్ ప్రధాని బెంజిమెన్ నెతన్యహుతో కలిసి 20 సూత్రాల ఫార్ములాను ప్రతిపాదించిన విషయం తెలి సిందే. దీని ప్రకారం ఒప్పందం కుదిరిన 72గంటల్లో బందీలం దరినీ హమాస్ విడుదల చేయాలి. ప్రతిగా 250 మంది ఖైదీలను ఇజ్రాయిల్ విడిచిపెట్టాలి. 1,700మంది సాధారణ పౌరులనూ వదిలిపెట్టాలి. అలాగే, గాజా పాలనలో హమాస్ పాత్ర ఉండదు. దాని ఆయుధ వ్యవస్థలను, సొరంగాలను ధ్వంసం చేయాల్సి ఉంటుంది.

సీపీఐ(ఎం) రాష్ట్ర కమిటీ సభ్యులు

మల్లేశంకు సతీవియోగం

అనారోగ్యంతో సుమిత్రిబాయి మృతి

సీపీఐ(ఎం) రాష్ట్ర కార్యదర్శి జాన్‌వెస్లీ సంతాపం

నవతెలంగాణ-మిర్యాలగూడ

సీపీఐ(ఎం) రాష్ట్ర కమిటీ సభ్యులు డబ్బికార్ మల్లేశ్ భార్య సుమిత్రిబాయి(60) శుక్రవారం అనారోగ్యంతో మృతిచెందారు. ఆమె కొంతకాలంగా అనారోగ్యంతో ప్రయివేట్ ఆస్పత్రిలో చికిత్స పొందుతున్నారు. ఆమెకు ఇద్దరు కూతుళ్లు ఉన్నారు. మిర్యాలగూడ పట్టణంలోని సీతారాంపురం 42వ వార్డులోని నివాసంలో ఆమె మృతదేహానికి సీపీఐ(ఎం) రాష్ట్ర కార్యదర్శివర్గ సభ్యులు, మాజీ ఎమ్మెల్యే జూలకంటి రంగారెడ్డి ఎర్రజెండా కప్పి నివాళులర్పించారు. మిర్యాలగూడ ఎమ్మెల్యే బత్తుల లక్ష్మారెడ్డి పూలమాలలేసి నివాళులర్పించారు. కుటుంబ సభ్యులను పరామర్శించారు. శనివారం అంత్యక్రియలు నిర్వహించనున్నారు. కాగా, సుమిత్రిబాయి మృతి పట్ల సంతాపం తెలిపిన వారిలో.. సీపీఐ(ఎం) జిల్లా కార్యదర్శివర్గ సభ్యులు వీరేపల్లి వెంకటేశ్వర్లు, పట్టణం వన్ టౌన్, టూ టౌన్ కార్యదర్శులు డా. మల్లు గౌతమ్‌రెడ్డి, భావండ్ల పాండు, ఎస్ఎఫ్ఐ జిల్లా కార్యదర్శి ఖమ్మంపాటి శంకర్, పార్టీ జిల్లా కమిటీ సభ్యులు తదితరులు ఉన్నారు.

జాన్‌వెస్లీ సంతాపం

సుమిత్రిబాయి మృతి పట్ల సీపీఐ(ఎం) రాష్ట్ర కార్యదర్శి జాన్‌వెస్లీ సంతాపం ప్రకటించారు. వారి కుటుంబానికి ప్రగాఢ సానుభూతిని తెలిపారు.

లిడ్ క్యాప్ భూముల లీజు రద్దు చేయాలి

మంత్రి శ్రీధర్‌బాబుకు మంద కృష్ణమాదిగ వినతి

నవతెలంగాణ బ్యూరో-హైదరాబాద్

హైదరాబాద్‌లోని గచ్చిబౌలిలో ఉన్న లిడ్ క్యాప్‌కు సంబంధించిన భూములను ప్రయివేట్ కార్పొరేట్ సంస్థలకు లీజుకు ఇస్తూ ప్రభుత్వం జారీ చేసిన జీవోను వెంటనే రద్దు చేయాలని ఎంఆర్పీఎస్ జాతీయ అధ్యక్షులు మంద కృష్ణ మాదిగ విజ్ఞప్తి చేశారు. ఈ మేరకు శుక్రవారం ఐటీ, పరిశ్రమల శాఖ మంత్రి దుద్దిళ్ల శ్రీధర్‌బాబును సచివాలయంలో కలిసి వినతిపత్రాన్ని సమర్పించారు. రాష్ట్ర వ్యాప్తంగా ఉన్న లిడ్ క్యాప్ భూములను ..ఆస్తులను పరిరక్షించాలని కోరారు. లిడ్ క్యాప్ అభివృద్ధి కోసం ప్రత్యేక బడ్జెట్ కేటాయించాలనీ , లిడ్ క్యాప్, లేదర్ వర్క్ మీద సమగ్రమైన అవగాహన కలిగిన అధికారిని మేనేజింగ్ డైరెక్టర్‌గా నియమించాలని కోరారు. లిడ్ క్యాప్ భూములను పెట్రోల్ బంక్, యూనిట్ మాల్ కేటాయిస్తూ ఇచ్చిన జీవో రద్దు చేయాలని డిమాండ్ చేశారు. వీటిపై మంత్రి సానుకూలంగా స్పందిస్తూ తన పరిధిలో ఉన్న డిమాండ్లను తక్షణమే పరిష్కారం చేస్తానని తెలిపారు. పెట్రోల్ బంక్ లీజును రద్దు చేస్తామనీ, మిగితా డిమాండ్లను సీఎం దృష్టికి తీసుకెళ్లి పరిష్కరిస్తామని తెలిపారు. కార్యక్రమంలో తెలంగాణ చర్మకారుల జేఏసీ చైర్మెన్ ఆరేపల్లి రాజేందర్, ఎంఆర్పీఎస్ రాష్ట్ర అధ్యక్షులు గోవింద నరేష్ మాదిగ, ఎంఎస్పీ జాతీయ నేత మందని సామేల్, చర్మకారుల జేఏసీ కన్వీనర్ ములుగు రాజు మాదిగ, సాయిబాబా తదితరులు పాల్గొన్నారు.

జీఎస్టీ వసూళ్ల వృద్ధిలో అట్టడుగు స్థానం

ఆర్థిక విధ్వంసానికి ఇవే ఆనవాళ్లు : కాంగ్రెస్ సర్కారుపై ట్వీట్‌లో కేటీఆర్ ఆగ్రహం

నవతెలంగాణబ్యూరో-హైదరాబాద్

జీఎస్టీ వసూళ్ల వృద్ధిలో తెలంగాణ రాష్ట్రం అట్టడుగు స్థానంలో ఉందని బీఆర్ఎస్ వర్కింగ్ ప్రెసిడెంట్ కేటీఆర్ పేర్కొన్నారు. రేవంత్‌రెడ్డి పాలనలో ఆర్థిక విధ్వంసానికి ఇవే ఆనవాళ్లు అంటూ ట్వీట్ చేశారు. సెప్టెంబర్ 2025లో వస్తు,సేవల పన్ను (జీఎస్టీ) వసూళ్ల వృద్ధి రేటులో దేశంలోనే అట్టడుగున తెలంగాణ ఉండటం దారుణమని తెలిపారు. రెండేండ్ల క్రితం, కేసీఆర్ పాలనలో తెలంగాణ దేశంలోనే నెంబర్ వన్ స్థానంలో ఉందని గుర్తు చేశారు. రేవంత్ పరిపాలనలో తెలంగాణ ఆర్థిక వ్యవస్థ ఎంత విధ్వంసం పాలయ్యిందో చెప్పే ఒక సూచిక ఇదేనని పేర్కొన్నారు. అలాగే బీఆర్ఎస్ హయాంలో అన్ని రంగాలకు రాష్ట్ర ప్రభుత్వం ఇచ్చిన దన్నుతో ఆర్థిక వ్యవస్థ పరుగులు తీసిందని తెలిపారు. వ్యవసాయం నుంచి ఐటీ వరకు అన్ని రంగాలు రికార్డులను తిరగ రాసిందని గుర్తు చేశారు. కానీ ఇవాళ కాంగ్రెస్ పాలనలో మాత్రం పండగొచ్చినా, పబ్బమొచ్చినా కూడా అన్ని రంగాలు నేలచూపులే చూస్తున్నాయని విమర్శించారు. వ్యవసాయం నుంచి రియల్ ఎస్టేట్ వరకు అన్ని రంగాల్లో దైన్యమే తాండవిస్తోందని ఆవేదన వ్యక్తం చేశారు. అరాచకత్వం, అవినీతి, అనుభవలేమి కలగలసిన రేవంత్ పాలనలో తెలంగాణ ఆర్థిక విధ్వంసానికి గురవుతోందని ఆయన అభిప్రాయపడ్డారు.

రవాణా శాఖ కమిషనర్‌గా

రఘునందన్‌రావు బాధ్యతల స్వీకరణ

నవతెలంగాణ-సిటీబ్యూరో

రాష్ట్ర రవాణాశాఖ కమిషనర్‌గా ఎం.రఘునందన్‌రావు గురువారం హైదరాబాద్ ఖైరతాబాద్‌లోని రవాణాశాఖ కేంద్ర కార్యాలయంలో బాధ్యతలు చేపట్టారు. వ్యవసాయ, సహకార శాఖలతో పాటు ప్రభుత్వ కార్యదర్శిగా ఉన్న ఆయన్ను ప్రభుత్వం తాజాగా వాణిజ్య పన్నుల శాఖ కమిషనర్‌గా నియమించడంతో పాటు రవాణాశాఖ కమిషనర్‌గా అదనపు బాధ్యతలను అప్పగించింది. ఇక్కడ పనిచేసిన సురేంద్ర మోహన్‌ను వ్యవసాయ, సహకార శాఖల కార్యదర్శితో పాటు ప్రభుత్వ కార్యదర్శిగా నియమించింది. ఇక రవాణా కమిషనర్‌గా బాధ్యతలు స్వీకరించిన ఎం.రఘునందన్ రావును హైదరాబాద్ జాయింట్ ట్రాన్స్‌పోర్టు కమిషనర్ సి.రమేష్ కలిసి పూలబోకే అందించి శుభాకాంక్షలు తెలియజేశారు. అలాగే జేటీసీలు, డీటీసీలు, ఆర్టీవోలు కలిసి ఆయనకు అభినందనలు తెలిపారు. బాధ్యతల స్వీకరణ అనంతరం ఆయన ఆ శాఖలోని సీనియర్ అధికారులతో భేటీ అయ్యి పలు అంశాలపై చర్చించారు.